

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT. NO- II**

(12) C.P.(IB)-1020(MB)/2019

CORAM:

**SHRI. RAJASEKHAR V. K  
MEMBER (Judicial)**

**SHRI RAVIKUMAR DURAISAMY  
MEMBER (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **27.02.2020**

NAME OF THE PARTIES: Srei Equipment Finance Ltd.

V/s

Valecha Engineering Ltd.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

**ORDER**

1. Learned Counsel for the Financial Creditor is present. No representation on behalf of the Corporate Debtor.
2. The Corporate Debtor's Company has already been ordered to be wound up by an Order of the Hon'ble Bombay High Court dated 01.03.2018, against which an Appeal before the Hon'ble Division Bench has been preferred and which is listed for hearing on 02.03.2020. Learned Counsel submits that any decision thereon may have a bearing on the present Company Petition and therefore seeks some time to report the progress of the case before the Hon'ble Bombay High Court.
3. List this matter on **08.04.2020** for reporting the outcome of the High Court Appeal.

**Sd/-**

**RAVIKUMAR DURAISAMY  
Member (Technical)**

27.02.2020  
Sushil

**Sd/-**

**RAJASEKHAR V.K  
Member (Judicial)**